MR. CHAIRMAN: It is a separate question.

श्री धर्मेंद्र प्रधान: सभापित जी, चूंकि यह एक अलग प्रश्न है, इसलिए मैं इसके पूरे तथ्य आदरणीय दीदी को, आदरणीय माननीय सदस्या को पहुंचा दूंगा, लेकिन मैं आपको बताना चाहता हूं कि यह जानकारी सही नहीं है। यह तथ्य है कि उज्ज्वला के 80 प्रतिशत ग्राहक अभी तक 4 सिलेंडर रीफिल करवा चुके हैं।

SHRI ANAND SHARMA: Sir, it is not a separate question. It is part (c) of Q. No. 35.

MR. CHAIRMAN: Yes, he said that he will communicate to her.

डा. विकास महात्मे: महोदय, मैं यह जानना चाहता हूँ कि ONGC का जो crude oil और gas production कम हुआ है, 4 परसेंट और 2 परसेंट, क्या उससे पेट्रोल और गैस के प्राइस में फर्क पड़ता है?

श्री सभापति: इसमें पेट्रोल और डीज़ल के साथ कुकिंग गैस भी जोड़ दिया गया है। ...(व्यवधान)...

डा. विकास महात्मे: महोदय, ONGC का crude oil और gas production year-on-year कम हुआ है, 4 प्रतिशत और 2 प्रतिशत, तो मैं माननीय मंत्री महोदय जी से जानना चाहता हूँ कि does it affect the price of crude oil as well as petrol and gas?

श्री धर्मेंद्र प्रधान: सभापति जी, हमारे देश के उत्पादन की मात्रा का बाजार के रेट के साथ कोई सम्पर्क नहीं है, देश की अर्थनीति में निश्चित रूप में उसका सम्पर्क है, लेकिन consumer price पर उसका कोई सीधा-सीधा सम्पर्क नहीं होता है, हम उसको भर देते हैं।

श्री सभापतिः Right. मंत्री जी, Question No. 35(C) में last line में price of cooking gas, petrol and diesel भी था, इसलिए बाद में आप उनको समझा दीजिएगा।

श्री धर्मेंद प्रधान: सर, में बता दूंगा।

SHRIMATI VIPLOVE THAKUR: Thank you, Sir.

MR. CHAIRMAN: That is why I said yesterday that if there is tension, you will lose attention.

Now, Q. No. 36. Hon. Member is absent. Any supplementaries? Shri Vijayasai Reddy.

*36. [प्रश्नकर्ता अनुपरिथत थे]

रायपुर घरेलू विमानपत्तन का अंतरराष्ट्रीय विमानपत्तन के रूप में उन्नयन किया जाना

*36. श्री राम विचार नेताम: क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) रायपुर घरेलू विमानपत्तन का अंतरराष्ट्रीय विमानपत्तन के रूप में उन्नयन किए जाने के संबंध में प्रगति की स्थिति क्या है; Oral Answers

(ग) इस प्रयोजनार्थ कितनी निधि आबंटित की गई है/किए जाने का प्रस्ताव है?

नागर विमानन मंत्रालय के राज्य मंत्री (श्री हरदीप सिंह पुरी): (क) से (ग) विवरण सदन के पटल पर रख दिया गया है।

विवरण

- (क) छत्तीसगढ़ के मुख्यमंत्री ने रायपुर हवाईअड्डे को अंतर्राष्ट्रीय हवाईअड्डा घोषित करने के अनुरोध को पुन: दोहराया है। भारतीय विमानपत्तन प्राधिकरण (एएआई) ने रायपुर हवाईअड्डे पर एक समय में 700 (200 अंतराष्ट्रीय + 500 घरेलू) यात्रियों की संभलाई के लिए सक्षम नए एकीकृत टर्मिनल भवन परिसर का निर्माण किया है, बहरहाल, हवाईअड्डे के लिए/से अंतर्राष्ट्रीय उड़ानों के प्रचालन के लिए वास्तविक उड़ान प्रचालन, यातायात संभावना और एयरलाइनों की मांग द्वारा निर्दिष्ट होते हैं।
- (ख) रायपुर हवाईअड्डे के समग्र विकास के लिए, एएआई ने छत्तीसगढ़ राज्य सरकार को 2158 एकड़ भूमि की आवश्यकता दर्शाई प्रत्याशित की है, जिसमें से राज्य सरकार द्वारा 430 एकड़ भूमि का अधिग्रहण किया जा चुका है। एएआई ने राज्य सरकार से नए कंट्रोल टॉवर की भूमि से गुजर रही ग्रामीण सड़क का मार्ग परिवर्तन करने का अनुरोध भी किया है।
- (ग) एएआई ने रायपुर हवाईअड्डे के विकास/स्तरोन्नयन के लिए अगले 4-5 वर्ष के लिए 925 करोड़ रुपए की निधि चिहिनत की है। तथापि, निधियों की वास्तविक उपयोगिता अनेक कारकों, जैसे भूमि अधिग्रहण, अनिवार्य अनापत्तियों की उपलब्धता, विकासकर्ता द्वारा वित्तीय क्लोजर आदि पर निर्भर करेगी।

*36. [The questioner was absent.]

Upgradation of Raipur domestic airport to international airport

†*36. SHRI RAM VICHAR NETAM: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the status of progress made with respect to upgradation of Raipur domestic airport to that of an international airport;
- (b) the action taken by the Central Government in collaboration with the State Government of Chhattisgarh to resolve the various pending issues for the development/ upgradation of Raipur airport; and

[†]Original notice of the question was received in Hindi.

(c) the quantum of fund allocated/proposed to be allotted for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) A Statement is laid on the Table of the House.

Statement

- (a) Chief Minister of Chhattisgarh has reiterated his request for declaration of Raipur Airport as an international airport. The Airports Authority of India (AAI) has constructed a new integrated terminal building complex at Raipur Airport capable of handling 700 passengers at a given time (200 international + 500 domestic passengers), actual flight operations are guided by traffic potential and the demand from airlines for operation of international flights to/from the airport.
- (b) For the overall development of Raipur Airport, AAI has projected a land requirement of 2158 acres to the State Government of Chhattisgarh out of which 430 acres land has been acquired by the State Government. AAI has also requested the State Government to divert village road passing through new control tower land.
- (c) AAI has earmarked a fund of Rs. 925 crores for next 4-5 years for development/ upgradation of the Raipur Airport. However, actual utilization of funds will depend upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc. by the individual developer.

SHRI V. VIJAYASAI REDDY: Mr. Chairman, Sir, Gannavaram airport...

MR. CHAIRMAN: No, no. This is about Raipur airport.

SHRI V. VIJAYASAI REDDY: Sir, my question is also relating to airport.

Sir, Gannavaram airport in Vijayawada...

MR. CHAIRMAN: Airport does not mean all airports, Mr. Vijayasai Reddy. The question is about Raipur.

SHRI V. VIJAYASAI REDDY: Sir, it is an airport in the country. Gannavaram airport in Vijayawada is in need of additional international flight services. It caters to more than 3 million passengers.

MR. CHAIRMAN: No, no. Please.

SHRI V. VIJAYASAI REDDY: And, half million are NRIs alone.

MR. CHAIRMAN: No, no. Now, Mr. Jairam Ramesh.

SHIR V. VIJAYASAI REDDY: How will the Ministry ensure that the demand for additional flights is met?

MR. CHAIRMAN: Mr. Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, I have been trying to draw the attention, but, I think, the cap is obstructing the vision. You are not able to see my hand.

MR. CHAIRMAN: I have not put any cap on my head. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, the sooner you remove cap the better it is. ...(*Interruptions*)... Sir, my question is the following.

Sir, Raipur airport is one of the airports that has been privatized; more airports are being privatized. The airports are built by the AAI. I wanted to know whether the 'A' in the 'AAI', is now going to be replaced by the* Authority of India.

MR. CHAIRMAN: No, no. This is not fair. This will not go on record. You cannot make out of context allegation. ...(*Interruptions*)... Nothing. Mr. Ramesh, this is not the way. You are a very senior Member. You are so-called intelligent.

SHRI MANAS RANJAN BHUNIA: Sir, I wanted to say, through you, to the hon. Minister that the Government has taken a step to privatize airports. I would like to know whether the Government is planning to privatize Airports Authority of India also.

SHRI HARDEEP SINGH PURI: Mr. Chairman, Sir, this question pertains specifically whether Raipur airport can be made an international airport. Sir, Raipur airport, I would like to inform the hon. Members, thorough you, is not a privatized airport, to begin with. The issue in Raipur airport which the hon. Chief Minister has been pursuing and several other hon. Members have been pursuing is whether it can be made an international airport and how much infrastructure we need to provide for that.

I would like to place, through you, some facts before the hon. Members. Sir, Raipur airport, currently, has witnessed a passenger growth of 24 per cent, aircraft movement growth of 34 per cent and a freight growth of 22 per cent. But, to increase the infrastructure, we require 2,158 acres additionally, of which only 430 acres have been acquired by the State Government. Now, for this purpose, the AAI, which is very much a Central Government agency, has earmarked Rs. 925 crores over the next 4-5 years to be spent on that expansion. But, for it to become an international airport, there has to be much more increase in traffic and demand. But, for it to become an international airport, there has to be much more increase in traffic and demand because the airlines, which are in the private sector, will have to base their decisions on whether or not to operate from a particular airport on the basis of demand only. They will not operate

-

^{*}Not recorded.

[Shri Hardeep Singh Puri]

either on the sentiments expressed in this House or on a directive from the Minister of Civil Aviation. Insofar as privatization of airports is concerned, let me remind this august House that the two airports, Mumbai and Delhi, which were privatized during the previous era, account for 34 per cent of the traffic. And, those airports were privatized when my hon. friends were in Government. Number two, the six airports, which were designated for privatization, even if all taken together, do not account for more than nine per cent, if implemented. Yes, the Government will continue to look at proposals for privatization in terms of increasing efficiency, in terms of generating money, which can then be used to cross subsidize the development of under-served airports under the UDAN Scheme.

Legislation on NRC

- *37. SHRI SYED NASIR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the National Register of Citizens (NRC) provides citizenship to immigrants of six non-Muslim faiths;
 - (b) if so, the grounds on which such a legislation has been made; and
- (c) whether Government has proposed measures to the given legislation in order to accommodate the true essence of NRC which is to detect all illegal immigrants irrespective of caste, creed, colour or religion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Preparation of National Register of Indian Citizens (NRIC) is governed by the provisions of section 14A of The Citizenship Act, 1955 and The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. Section 14A of The Citizenship Act, 1955 provides for compulsory registration of every citizen of India and maintenance of NRIC. The procedure to prepare and maintain NRIC is specified in The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003.

Citizenship of India can be acquired as provided under The Citizenship Act, 1955. NRIC is a register containing details of Indian citizens. On its own, it does not provide citizenship to any foreigner including illegal migrants.

NRIC in respect of State of Assam has been recently prepared under the supervision of the Hon'ble Supreme Court.